

In the National Company Law Tribunal, Jaipur

CP No. 10/59/2017

TA No. 41/2018

UNDER SECTION 58/59 OF COMPANIES ACT, 2013

In the matter of:

Mahesh Kumar Jalan

..... Applicant/Petitioners

VS.

M/s Prestige City Developers Pvt. Ltd.

.....Respondent

Order delivered on 20.12.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Amol Vyas, Adv.

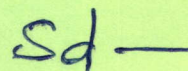
For Respondent(s) : Yash Sharma, Adv.

ORDER

Learned counsel for the parties are present. Consequent to the directions dated 15.11.2018 a communication has been duly addressed to the registry, New Delhi Bench on 19.11.2018 and that response in relation to the same is awaited.

Further, in view of the compliance to be made by counsel for both the parties as directed vide order dated 15.11.2018, Learned counsels for both the parties seek for some time to comply with the said order, let the same be complied with, within a period of three weeks from today. Post the matter on 14.02.2019.

Dasti is also permitted.



**(R. Varadharajan)
Member (Judicial)**